

Title: Messages received from the Rajya Sabha with regard to the Finance (No.2) Amendment Bill, 1999, and the Salary, Allowances and Pension to Members of Parliament (Amendment) Bill, 1999.

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No.2) Amendment Bill, 1999 which was passed by the Lok Sabha at its sitting held on the 5th March, 1999 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th March, 1999 agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1999 which was passed by the Lok Sabha at its sitting held on the 8th March, 1999."